OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 11th of OCTOBER 2011)

Hon'ble Mr. A.K. Bhardwaj, Member (J)

Original Application No. 1448 of 2004.

(U/S 19, Administrative Tribunal Act, 1985)

Smt. Pushpa Devi wife of Sri Kripal Singh, Resident of Village & Post Bhaipur, Gayatari Bihar Baipur Road, Sikandra, Agra.

.....Applicant

By Advocate: Smt Anita Tripathi

VERSUS

- 1. Union of India through Secretary Ministry of Defence, South Block, New Delhi.
- 2. The Director of Medical Services, Army Head Quarter, DHQ PO, New Delhi.
- 3. The Deputy Director of Medical Services, Head Quarter Central Command, Lucknow.
- 4. The Deputy Director of Medical Services, Head Quarter U.P., Bareilly.
- 5. Officer Commandant, Station Health Organization, Near Military Hospital, Agra Cantt., Agra.

.....Respondents

By Advocate: Sri R.K. Srivastava

ORDER

Applicant has filed the present Original Application making the following prayers:-

- "(a) to issue a writ direction or order the nature of mandamus commanding respondents to permit the applicant to join his duties at SHO, Agra in pursuance of the notices dated 12.11.2003 and 18.11.2003.
- (b) to issue a writ direction or order in the nature of certiorari calling the entire record of the case and quash the charge sheet dated 21.11.2003 and direct the respondents to pay his full

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wages/salary w.e.f. 5.5.1984 to onwards regularly as with interest.

- (c) to pass such other and further order as may be deemed fit and proper".
- 2. It is agreed by learned counsel for the parties that:-
 - (a) Applicant would report for duties to Station Head Organization, Lucknow on 17.10.2011 and respondents would allow her to do so.
 - (b) Final order in the Disciplinary Proceedings initiated vide chargesheet dated 21.11.2003 would be passed within two months.
 - (c) Decision on period of absence of applicant from 5.5.1984 till date of joining would be taken in accordance with due procedure of law.
- 3. It goes without saying that the applicant would be at liberty to assail final order to be passed by respondents in pending disciplinary proceedings, if so advised in accordance with law.
- 4. In view of the above, O.A. is disposed of. No costs.

Member (J)